

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 744 of 2018

IN THE MATTER OF:

Daimler Financial Services India Pvt. Ltd. Appellant

Vs

Cosmic Ferro Alloys Ltd. & Ors. Respondents

Present:

For Appellant: Mr. Ritesh Khare and Mr. Rajeev, Advocates.

For Respondents: Ms. Durga Priya Manda, Advocate for Respondent No.2.

Mr. Akhilesh, Advocate for Respondent No.3.

Mr. Ankur Mittal, Mr. Abhay Gupta, Advocates for Respondent No.4-SBI.

O R D E R

09.05.2019 Mr. Ritesh Khare, learned Counsel appearing on behalf of the Appellant submits that the parties have settled the matter and, therefore, he has been instructed to withdraw the Appeal. Learned Counsel appearing on behalf of Respondent Nos.2, 3 and 4 also accepts that the parties have settled the matter.

In the circumstances, we allow the prayer and in view of settlement dispose of the Appeal as withdrawn.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)